

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 180/00135/2018**  
**Wednesday, this the 14<sup>th</sup> day of March, 2018**

**CORAM:**

**Hon'ble Mr. U. Sarathchandran, Judicial Member**

1. H Geetha  
Postal Assistant, Mulanthuruthy P.O-682 314  
Residing at Krishnakripa, Venus Nagar  
Ameda Road, Udayamperoor – 682 307
2. S.E.Renuka Devi  
Sub Postmaster, Kanjiramattom S.O-682 315  
Residing at Manayathattu Mana, Amballur P.O  
Kanjiramattom Via, Ernakulam 682 315
3. Gibi Elizabeth George  
Postal Assistant, Chottanikkara P.O-682 312  
Residing at Nedumpurath Kudilil House, Kanayannoor  
Chottanikkara-682 312
4. C.Sasikumar  
Postal Assistant  
Udayamperoor P.O – 682 307  
Residing at Sreepadam, Pavamkulangara  
Thrippunithura- 682 301
5. K.J.Thomas  
Public Relations Inspector (Officiating)  
Kottayam Head Post Office -686 001  
Residing at Kuzhimalayil House, Manarcad P.O  
Kottayam – 686 019
6. P.T.Usha  
Accountant, Kottayam Head Post Office-686 001  
Residing at Sivasylam House, Punnathura West P.O  
Ettumanur, Kottayam-686 632
7. K.J.Maria Linsa  
Postal Assistant, M.G.Road Post Office, Kochi-682 016  
Residing at Kocheriyl House, Chakkalakkal Road  
Peruimanoor, Kochi-682 015

8. C.S.Sum  
 Postal Assistant, M.G.Road Post Office, Kochi-682 016  
 Residing at 'Nilavu', Mattahil House, SD Convent Road  
 Konthuruthy , Thevara – 682 013

9. N.K.Ammini  
 Postal Assistant, Kochi Foreign Post Office, Kochi-682 035  
 Residing at Ayyappankavil , Baby Villa  
 Panangad, Kochi – 682 506

10. Kousallia P.K  
 Sub Postmaster, Udayamperoor P.O-682 307  
 Residing at Ormulakunnel House,  
 Mulanthuruthy P.O  
 Ernakulam-682 314

11. P.L.Prabhavathy  
 Postal Assistant, Chottanikkara P.O-682 312  
 Residing at Kadavilparambhal,  
 Krishnapilla Road  
 Vaikom P.O-686 141

12. Thankachen George  
 Postal Assistant, Kochi Foreign Post Office  
 Kochi – 682 035  
 Residing at Kappiliparambil House, CRA-7  
 Chullikkavu Temple Road  
 Rajagiri P.O, Kalamassery-683 104 ..... **Applicants**

**(By Advocate : Mr.Vishnu S Chempazhanthiyil)**

**V e r s u s**

1. Union of India, rep. by the Secretary and Director  
 General, Department of Posts  
 Dak Bhavan, New Delhi – 110 001

2. The Chief Postmaster General  
 Kerala Circle, Thiruvananthapuram-695 033

3. The Senior Superintendent of Post Offices  
 Ernakulam Postal Division Kochi-682 011

4. The Senior Superintendent of Post Offices  
 Kottayam Postal Division, Kottayam – 686 001 . . . **Respondents**

**(By Advocate : Mr.Sinu G Nath,ACGSC)**

This application having been heard on 14.3.2018, the Tribunal on the same day delivered the following:

**O R D E R**

**Per: Hon'ble Mr. U. Sarathchandran, Judicial Member -**

Heard Mr. Vishnu S Chempazhanthiyil, learned counsel appearing for the applicants and the learned counsel appearing for the respondents.

2. In the common order dated 10.01.2018 in OAs Nos. 180-46-2015, 180-359, 377, 385 & 1057-2017 this Tribunal has passed an order as under:

"13. . . . we are of the view that in the light of Annexures A4, A5 and A6 judicial decisions the applicants in these cases on hand are entitled to the benefits of those decisions especially in relation to the fixation of their TBOP and pensionary benefits. As the Modified Assured Career Progression Scheme (for short, MACPS) envisages **regular service** as a threshold requisite, we hold that for claiming benefits under the MACPS the service rendered by the applicants in the above cases shall be counted only from the date of their regularisation as Postal Assistants/Sorting Assistants. In order to cut short further litigations we direct that the respondents shall grant the benefit of Annexure A4 order of this Tribunal to all the applicants in the afore-captioned OAs and also to the other similarly situated persons who have not approached this Tribunal so far.

14. With the above directions, we dispose of these Original Applications. The respondents shall grant the monetary benefits to all RTP candidates in terms of the above order within three months from the date of receipt of a copy of this order. Parties shall suffer their own costs."

3. Since the issue involved in this case and the grievances of the applicants herein also are similarly situated with those of the applicants in the OAs adjudicated under the aforesaid common order, this Tribunal pass a similar order as in the afore-extracted order in this case also.

4. Accordingly, the Original Application is disposed of as above. No order as to costs.

**(U. SARATHCHANDRAN)**  
**JUDICIAL MEMBER**

**sv**

**APPLICANT'S ANNEXURES**

**Annexure A1** - True copy of the DG, P&T Letter No.60/36/80-SPB I dated 30.10.1980

Annexure A2- True copy of the DG, P&T, New Delhi letter No.60-31/81-SPB-I dated 18.6.1982

Annexure A3- True copy of the DG, P&T, Letter No.60-31/81-SPB-I dated 8.3.1983

Annexure A4- True copy of the judgment dated 1.10.2013 in O.A No.79/2011 and connected cases of the Hon'ble Court

Annexure A5- True copy of the judgment dated 17.3.2017 in OP(CAT) No.114/2014 and connected cases of the Hon'ble High Court of Kerala

Annexure A6- True copy of the order in Special Leave Petition (Civil) Diary No.25442 of 2017 dated 10.11.2017 of the Hon'ble Supreme Court of India

X X X X X